

For
Advertising in
TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.:
9029012015
Landline No.:
67440215

इंडियन बैंक

ALLAHABAD

Virar Branch, Shop No. 4& 7, Manibagwal Residency, Near New Viva College,
D'mart Road, Virar West - 401303.

BREAK OPEN OF LOCKERS

The following Lockers will be break open, if rent is not paid within 15 days from this advertisement at the convenience of branch. If any articles found in the locker, will be sold in public action as banks extant guidelines. Sale proceeds will be adjusted towards the cost, rent arrears and any surplus will be payable to customer.

Sr. No.	Physical Locker Number	CBS Locker Number	Name/s of Customer
1	146	4502562675	Manorama Kaushal Bhai Jeta
2	18	9912335415	Ashish Bhattacharya

Date: 27.11.2024
Place : Mumbai

Sd/-
Authorized Officer
Indian Bank

Tracxn

TRACXN TECHNOLOGIES LIMITED

CIN: L72200KA2012PLC065294

Regd. Office : No. L-248, 2nd Floor, 17th Cross, Sector 6
HSR Layout, Bengaluru, Karnataka - 560102, Ph: +91 90360 90116
Email: investor.relations@tracxn.com, Website: www.tracxn.com

NOTICE TO MEMBERS FOR POSTAL BALLOT

Members are hereby informed that pursuant to the provisions of Sections 108 and 110 of the Companies Act, 2013 ("the Act") read with the Companies (Management and Administration) Rules, 2014 made thereunder, as amended from time to time, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015 ("Listing Regulations") (including any statutory modification(s) or re-enactment(s) of the Act or Rules or Listing Regulations, as the case may be, for the time being in force), relevant Circulars issued by the Ministry of Corporate Affairs ("MCA Circulars") from time to time, if any, Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2") and any other applicable law, rules and regulations, the Company has completed the dispatch of notice of Postal Ballot together with an explanatory statement pursuant to Section 102 of the Act vide an email on Tuesday, November 26, 2024 to those members whose e-mail addresses are registered with the Company/Depository Participant(s)/Registrar and Share Transfer Agent as on Friday, November 22, 2024 ("Cut-off date"). The Company has completed the electronic dispatch of the Postal Ballot Notice on Tuesday, November 26, 2024.

The Postal Ballot Notice is also available on the website of the Company at www.tracxn.com, BSE Limited viz. www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com and on the website of the e-voting agency at <https://instavote.linkintime.co.in/>. Members who do not receive the Postal Ballot Notice may download it from the above mentioned websites.

The business as set forth in the postal ballot notice shall be transacted through voting by electronic means. In line with MCA circulars, the Postal Ballot Notice is being sent only through electronic mode to those members whose email addresses are registered with the Company/Depository Participants. The communication of the assent or dissent of the members would take place through the e-voting system only.

The Company has engaged the services of Link Intime India Private Limited ("Link Intime") for providing e-voting facility to all its members to enable them cast their vote electronically. The details of e-voting period are as under:

Special Resolution: 1. APPROVAL FOR INTRODUCTION AND IMPLEMENTATION OF TRACXN EMPLOYEE STOCK OPTION PLAN 2024	
Cut-off Date for eligibility to vote	Friday, November 22, 2024
Commencement of e-voting period	09:00 A.M. (IST) on Friday, November 29, 2024
Conclusion of e-voting period	05:00 P.M. (IST) on Saturday, December 28, 2024

The e-voting module shall be disabled by Link Intime after the aforesaid date and time. The detailed procedure of e-voting is mentioned in the Postal Ballot Notice and for more details on e-voting, the members may also log on to <https://instavote.linkintime.co.in/>. A person who is not a member as on the 'cut-off date' should treat the Postal Ballot Notice for information purposes only.

Members holding shares in dematerialized mode, who have not registered/updated their e-mail addresses with their Depository Participant(s), are requested to register/update their e-mail address with the relevant Depository Participant(s) where they maintain their demat accounts.

The Board of Directors of the Company has appointed CS Mannish L. Ghia, Partner of M/s. Manish Ghia & Associates, Company Secretaries, Mumbai, as Scrutinizer for conducting the Postal Ballot process including e-voting process in a fair and transparent manner.

The resolution, if approved, shall be deemed to have been passed on the last date of the e-voting i.e. Saturday December 28, 2024. The results of the Postal Ballot will be declared by the Chairperson or any other person authorized by the Chairperson within two working days from the conclusion of the e-voting. The said results along with the Scrutinizer's Report shall be displayed on the website of the Company i.e. www.tracxn.com and websites of BSE Limited www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com and on the website of the e-voting agency at <https://instavote.linkintime.co.in/>.

In case of any query and/or grievance regarding e-voting, members may refer to the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under Help section or write an email to enotices@linkintime.co.in or Call us :- Tel : 022 - 49186000.

By order of the Board of Directors
For Tracxn Technologies Limited
Sd/-
Surabhi Pasari
Company Secretary & Compliance Officer
Place : Bengaluru
Dated : November 26, 2024

ARTEMIS

HOSPITALS

OUR SPECIALITY IS YOU

ARTEMIS MEDICARE SERVICES LIMITED

CIN: L85110DL2004PLC126414

Registered Office: Plot No. 14, Sector-20, Dwarka, Delhi – 110 075

Corporate Office: Artemis Hospital, Sector-51, Gurugram, Haryana - 122 001

Tel.: +91-124-4511 111 E-mail: investor@artemishospitals.com

Website : www.artemishospitals.com

POSTAL BALLOT NOTICE

Members of Artemis Medicare Services Limited ("the Company") are hereby informed that pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), General Circular nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020 and the subsequent circulars issued in this regard, the latest being Circular no. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2") and any other applicable laws, rules, circulars, notifications and regulations [including any statutory modification(s) or re-enactment(s) thereof, for the time being in force], the Company is seeking approval of its Members by way of Postal Ballot only through remote e-Voting in respect of the Special Businesses as set out in the Postal Ballot Notice dated November 14, 2024 ("Postal Ballot Notice").

In terms of aforementioned MCA Circulars, the Company has sent the Postal Ballot Notice in electronic form only and the communication of the assent or dissent of the Members will also take place only through the remote e-Voting system. The Company has completed the dispatch of electronic copy of Postal Ballot Notice on November 26, 2024 through e-mail only to all those Members, whose names appear in the Register of Members' List of Beneficial Owners as on Friday, November 22, 2024 ("Cut-off Date") and whose e-mail addresses are registered with the Company or its Registrar and Transfer Agent ("RTA") or the Depository Participant(s) as on the Cut-off Date. Hard copy of Postal Ballot Notice along with Postal Ballot Form and pre-paid business reply envelope will not be sent to the Members for this Postal Ballot. Members who have not received Postal Ballot Notice, may apply to the Company and can obtain the electronic copy of the same.

The Postal Ballot Notice is also available on the Company's website at www.artemishospitals.com, on the website of Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, where the Company's shares are listed and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

Please note that in compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Act read with (i) Rule 20 and 22 of the Rules, as amended (ii) Regulation 44 of the SEBI Listing Regulations and (iii) MCA Circulars, the Company has provided only remote e-Voting facility to its Members to enable them to cast their votes electronically instead of submitting the physical Postal Ballot form. The Company has engaged the services of NSDL for providing remote e-Voting facilities to the Members, enabling them to cast their votes electronically and in a secure manner. The remote e-Voting facility will be available during the following period:

- The Date and Time of commencement of remote e-Voting: Wednesday, November 27, 2024 at 9:00 A.M. (IST);
- The Date and Time of end of remote e-Voting: Thursday, December 26, 2024 at 5:00 P.M. (IST).

During the aforesaid remote e-Voting period, only those Members whose names are appearing in the Register of Members' List of Beneficial Owners as on the Cut-off Date shall be entitled for casting their votes through remote e-Voting. The voting rights of Members shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off Date. The remote e-Voting shall not be allowed after 5:00 P.M. (IST) on Thursday, December 26, 2024 and the remote e-Voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Members, they shall not be allowed to change it subsequently. A person who is not a Member on the Cut-off Date should treat this Notice for information purposes only. For more details, including the procedure and instructions for remote e-Voting, the Members are requested to refer Postal Ballot Notice.

Members holding shares in demat mode and have not updated their KYC details, including e-mail address, are requested to register their e-mail address and other KYC details with their depositories through their depository participants. Members holding shares in physical mode and have not updated their KYC details, including e-mail address, are requested to submit Form ISR-1 to update their e-mail address and other KYC details to the Company's RTA either by post at Alankit Assignments Limited, Alankit House, 4E/2 Jhandewalan Extension, New Delhi – 110 055 or by e-mail at rtat@alankit.com.

The Board of Directors of the Company has appointed Mr. Deepak Kukreja (CP No. 8265), Partner, DMK Associates ("DMK"), Practicing Company Secretaries, as the Scrutinizer and in case of failing him, Ms. Monika Kohli (CP No. 4936), Partner, DMK, as an alternate Scrutinizer for conducting the Postal Ballot / e-Voting process in a fair and transparent manner.

The result of Postal Ballot will be declared on or before 5:00 P.M. (IST) on December 28, 2024. The said results along with the Scrutinizer's report would be displayed on the Company's website at www.artemishospitals.com, website of NSDL at www.evoting.nsdl.com and shall be intimated to the Stock Exchanges where the equity shares of the Company are listed. Additionally, the result will also be placed on the Notice Board at the Registered Office and Corporate Office of the Company. The resolutions, if passed by requisite majority, shall be deemed to have been passed on the last date specified for remote e-Voting i.e., Thursday, December 26, 2024.

In case of any queries connected with the remote e-Voting, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 or send a request to Ms. Pallavi Mhatre, Senior Manager, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400013 at the designated e-mail id evoting@nsdl.com. Members may also write to the Company Secretary at investor@artemishospitals.com.

For Artemis Medicare Services Limited
Sd/-
Poonam Makkar
Company Secretary & Compliance Officer
Date : November 26, 2024
Place : Gurugram

SUDARSHAN

Sudarshan Chemical Industries Limited

Regd. Office & Global Head Office : 7th Floor, Eleven West Panchshil, Survey No. 25, Near PAN Card Club Road, Baner, Pune - 411 069. Tel. : +91 20 68281200 Fax No.: 020-26058222

Email : shares@sudarshan.com Website : www.sudarshan.com CIN : L24119PN1951PLC008409

Corrigendum to the Notice of Postal Ballot dated 31st October, 2024

This is with reference to the Notice of Postal Ballot issued to the Shareholders of Sudarshan Chemical Industries Limited ("the Company") on 31st October, 2024 and ongoing e-voting available from Friday, 1st November, 2024 (9:00 a.m.) (IST) to Saturday, 30th November, 2024 (5:00 p.m.) (IST).

This corrigendum is being issued to inform the Shareholders of the Company about certain revisions being made in the Explanatory Statement of Item No. 3 of the Notice of Postal Ballot dated 31st October, 2024 covering the following material changes:

- As advised by the Stock Exchanges, the Company has obtained a valuation report in support of the pricing for proposed issue of preferential issue of Warrants, each convertible into, or exchangeable for, 1 (one) fully paid up equity share of the Company of face value of Rs. 2/- each. It is to be noted that there is no change in pricing for the issue of the said Warrants.
- In terms of Point No. xv(B)(v) on Page No. 20 of the Notice of Postal Ballot, the Company shall issue and allot the equity shares to the Warrant holder in dematerialized form and seek final approval from the Stock Exchanges for listing the equity shares allotted to the Warrant holder pursuant to conversion of the Warrants. All equity shares (upon conversion of the Warrants) shall be credited into the Warrant holder's demat account within 7 (seven) working days from the Conversion Date. In the earlier version of the notice, it was mentioned as 'business days' which is being changed to 'working days'.

On and from the date hereof, the Postal Ballot Notice shall always be read in conjunction along with this Addendum to Corrigendum dated 26th November 2024 which forms an integral part of the same Postal Ballot and the same is also being uploaded on the website of the Company at <https://www.sudarshan.com/postal-ballot-notices/>, on the website of NSDL at www.evoting.nsdl.com on websites of BSE Ltd at www.bseindia.com and on website of National Stock Exchange of India Limited at www.nseindia.com. All other contents of the Notice of Postal Ballot, save and except as modified or supplemented by the Corrigendum, shall remain unchanged.

In compliance with Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended (the "SEBI Listing Regulations, 2015") and pursuant to the provisions of Sections 108 and 110 of the Act read with the rules framed thereunder and the MCA Circulars, the manner of voting on the proposed resolutions is restricted only to e-voting i.e., by casting votes electronically instead of submitting postal ballot forms.

Accordingly, this corrigendum is being sent only through electronic mode to those Shareholder whose email address is registered with the Company / Depository Participant(s) as on the Cut-Off Date i.e. Friday, 25th October, 2024.

We would like to inform all those Shareholders, who have already casted their votes in the ongoing postal ballot i.e. after the start of e-Voting towards the postal ballot but prior to receiving this corrigendum to postal ballot dated 26th November, 2024 and if they have any concerns with respect to the corrigendum, they can communicate so by writing an email to the scrutinizer at the following email address karunakaran2004@yahoo.com on or before Saturday, 30th November, 2024.

The corrections/ rectifications proposed in this addendum to corrigendum is in no way resulting in the change in management control. This addendum to corrigendum should be read in continuation of and in conjunction with the Postal Ballot notice dated 31st October, 2024.

For Sudarshan Chemical Industries Limited
Sd/-
Mandar Velankar
General Counsel & Company Secretary
Place : Pune
Date : 26th November, 2024

CANARA ROBECO

Canara Robeco Mutual Fund

Investment Manager : Canara Robeco Asset Management Co. Ltd.

Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.

Tel.: 6658 5000 Fax: 6658 5012/13 www.canararobeco.com CIN No.: U65990MH1993PLC071003

NOTICE NO. 39

Declaration of Income Distribution cum Capital Withdrawal ("IDCW") in Canara Robeco Mutual Fund Schemes:

Notice is hereby given that the Board of Trustees of Canara Robeco Mutual Fund has declared IDCW in the following schemes, subject to availability of distributable surplus:

Scheme Name	Investment Plan/Option	IDCW (₹ per unit)	Face Value (₹ per unit)	NAV Per Unit as on 25.11.2024 (₹)
Canara Robeco Blue Chip Equity Fund	Regular Plan - IDCW (Payout/Reinvestment) Option	1.52	10.00	31.1800
	Direct Plan - IDCW (Payout/Reinvestment) Option	2.74	10.00	56.4200
Canara Robeco Emerging Equities	Regular Plan - IDCW (Payout/Reinvestment) Option	4.36	10.00	90.3200
	Direct Plan - IDCW (Payout/Reinvestment) Option	6.58	10.00	136.4800
Canara Robeco ELSS Tax Saver	Regular Plan - IDCW (Payout) Option	1.25	10.00	51.2000
	Direct Plan - IDCW (Payout) Option	2.00	10.00	82.3300
Canara Robeco Corporate Bond Fund	Regular Plan - IDCW (Payout/Reinvestment) Option	0.29	10.00	11.6626
	Direct Plan - IDCW (Payout/Reinvestment) Option	0.31	10.00	12.4332
Canara Robeco Short Duration Fund	Regular Plan - Monthly IDCW (Payout/Reinvestment) Option	0.06	10.00	15.4440
	Direct Plan - Monthly IDCW (Payout/Reinvestment) Option	0.06	10.00	17.6810
Canara Robeco Conservative Hybrid Fund	Regular Plan - Monthly IDCW (Payout/Reinvestment) Option	0.10	10.00	13.5920
	Direct Plan - Monthly IDCW (Payout/Reinvestment) Option	0.10	10.00	16.7813
Canara Robeco Equity Hybrid Fund	Regular Plan - Monthly IDCW (Payout/Reinvestment) Option	0.73	10.00	101.7300
	Direct Plan - Monthly IDCW (Payout/Reinvestment) Option	0.60	10.00	134.1500

Pursuant to payment of dividend/IDCW, the NAV of the IDCW option of the schemes would fall to the extent of payout and statutory levy (if any).

Record Date for the purpose of distribution of dividend/IDCW is November 29, 2024, or the next business day if the record date happens to be a non-business day. All unit holders, under the abovementioned Plan/Option, whose names appear on the register of unit holders of the Scheme as on the record date, are eligible for the dividend/IDCW.

The Dividend/IDCW declared out of the Distributable Surplus of the abovementioned Schemes will be paid net of tax deducted at source (TDS) as applicable, to those unit holders whose names appear in the register of unit holders as on the Record Date.

Declaration of dividend/IDCW is subject to availability of distributable surplus on the record date/ex-dividend date.

In case the distributable surplus is less than the quantum of dividend/IDCW on the record date/ex-dividend date, the entire available distributable surplus in the Scheme/plan will be declared as dividend/IDCW.

In view of individual nature of tax consequences, each investor is advised to consult his/her own professional financial/tax advisor.

Unit holders are requested to visit www.canararobeco.com to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.
(Investment manager for Canara Robeco Mutual Fund)
Sd/-
Date: 26-11-2024
Place: Mumbai
Authorised Signatory
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SSG ADVISORS (INDIA)

PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	SSG Advisors (India) Private Limited.
2	DATE OF INCORPORATION OF CORPORATE PERSON	21/08/2013
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Mumbai
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U93090MH2013PTC247271
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	1st Floor, Vasvani Chambers, 264-265, Dr Annie Besant Rd, Municipal Colony, Worli Shivaji Nagar, Government Colony, Mumbai-400051, Maharashtra
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	23/12/2024
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name of Liquidator: Mr. Vivek Gupta Registered Address: Tower 7 Flat 1805, Urbana, 783 Anandapur Main Road Kolkata 700107 Anandapur Main Road, Ruby Hospital, Kolkata - 700107, West Bengal Email: liquidatorssgco@gmail.com / gupta.vivekaca@gmail.com / ipvivek213@gmail.com Contact: +91 98318 08041 Registration No: IBB/IPA-001/IP-P-02370/2021-2022/13590
8	LAST DATE FOR SUBMISSION OF CLAIMS	23/12/2024

Notice is hereby given that SSG Advisors (India) Private Limited has commenced Voluntary Liquidation on 23rd November 2024. The stakeholders of SSG Advisors (India) Private Limited are hereby called upon to submit a proof of their claims, on or before 23rd December 2024, to the liquidator at the address mentioned against Item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 27th November 2024
Place: Kolkata, West Bengal

Vivek Gupta (Liquidator)
IBB/IPA-001/IP-P-02370/2021-2022/13590

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TIRUMALLA OIL REFINERY PRIVATE LIMITED (UNDER CIRP)

OPERATING IN Oil Refinery Industry at Aurangabad and Beed, respectively, Maharashtra, India
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN, CIN, LLP No.	TIRUMALLA OIL REFINERY PRIVATE LIMITED CIN: U15146MH2015PTC261446
2.	Address of the registered office	Office No.1207, 12th Floor, The Pacific, Plot No. 229, Sector 13, Kharghar, Navi Mumbai, Raigarh, Panvel, Maharashtra, India, 410210.
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	1.Tirumalla Oil Refinery Pvt Ltd, Beed, Maharashtra 431122 2.Tirumalla Oil Refinery Pvt Ltd Unit-III, Sayadpur, Maharashtra 431109
5.	Installed capacity of main products/ services	Capacity: The company has two refineries with a capacity of 350 metric tonnes per day. The Beed unit has a capacity of 100 metric tonnes per day and the Aurangabad unit has a capacity of 250 metric tonnes per day. Packaging: The company has its own packaging units in Beed and Aurangabad.
6.	Quantity and value of main products/ services sold in last financial year	As per records from Ministry of Corporate Affairs (MCA), its balance sheet was last filed on 31 March 2023 and hence this information is not available.
7.	Number of employees/ workmen	There are no employees or workmen as of now but claims have been received 116 employees / workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by emailing: torpl.cirp@ireshmahajan.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for Expression of Interest (Eoi) mentioning Eligibility Criteria can be sought by an email to torpl.cirp@ireshmahajan.in
10.	Last date for receipt of expression of interest	13th December 2024, Friday
11.	Date of issue of provisional list of prospective resolution applicants	23rd December 2024, Monday
12.	Last date for submission of objections to provisional list	28th December 2024, Saturday
13.	Date of issue of final list of prospective resolution applicants	2nd January 2025, Thursday
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	2nd January 2025, Thursday
15.	Last date for submission of resolution plans	3rd February 2025, Monday
16.	Process email id to submit Expression of interest	torpl.cirp@ireshmahajan.in

Sd/-
Ritesh R. Mahajan
Resolution Professional
For TIRUMALLA OIL REFINERY PRIVATE LIMITED (Under CIRP)
IP Registration Number: IBB/ IPA-002/ IP-N00048/2017-18/ 10132
"Devigiri", B 203, 2nd Floor, Ganeshmal, Sinhgad Road, Pune - 411030
AFA valid up to - 31.12.2025

Date: 27-11-2024
Place: Pune

Kothari Group

ALBERT DAVID LIMITED

(CIN : L51109WB1938PLC009490)

Registered Office : 'D' Block, 3rd Floor, Gillander House, Netaji Subhas Road, Kolkata-700001, West Bengal (India)

Tel : +91-33-2262-8436, Fax : +91-33-2262-8439

Visit us: www.albertdavidindia.com, Email: adlcorp.secretary@adlindia.in

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Members of Albert David Limited ("the Company") are hereby informed that a Postal Ballot Notice, seeking the consent of the members on the following item of special business through Special Resolution has been sent electronically to all those Members, whose email addresses are registered with the Company or RTA or Depositories or Depository Participants and whose names appear in the register of members or list of beneficial owners, as the case may be, as on the Cut-off Date, Friday, 15th November, 2024.

1) Appointment of Mr. Naresh Pachisia (DIN: 00233768) as an Independent Director for a period of 5 (five) years from 14th November, 2024 to 13th November, 2029, not liable to retire by rotation.

The Company has completed the electronic dispatch of the said Postal Ballot notice on Tuesday, 26th November 2024.

The said Postal Ballot Notice is also available on the Company's website at www.albertdavidindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com and the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited respectively at www.bseindia.com and www.nseindia.com. Members, who have not received the Notice may download the same from the aforesaid websites. Physical copies of the Notice, Postal Ballot Form, and pre-paid Business Reply Envelope etc. are not being sent to the Members for this Postal Ballot.

All documents referred to in this Postal Ballot Notice will be available for inspection electronically until the last date of e-voting. Members seeking to inspect such documents are requested to send an email to adlcorp.secretary@adlindia.in.

The Special Business, as set out in Notice of Postal Ballot dated 14th November, 2024 will be transacted through voting by electronic means only. The Company has engaged NSDL as the e-voting service provider, Mr. Raj Kumar Bantia (Membership No. ACS 17190, Certificate of Practice No. 18428), Partner, M/s. MKB & Associates, Kolkata, as the Scrutinizer to scrutinize the postal ballot process in a fair and transparent manner.

Members of the Company, holding shares either in physical form or in dematerialized form, as on the Cut-off date, may cast their votes electronically. Once the vote on a resolution is cast by a member, he/ she shall not be allowed to change it subsequently. E-voting shall commence on Wednesday, 27th November, 2024, at 09:00 A.M. (IST) and shall end on Thursday, 26th December, 2024, at 5:00 P.M. (IST). NSDL shall disable the e-voting module immediately thereafter.

All the Members of the Company as on the Cut-off date shall be entitled to vote in accordance with the process specified in this Notice. Any person who is not a Member as on the cut-off date should treat this Notice for information purpose only. Details of procedure for the (remote) e-voting is provided in the Notice of the Postal Ballot as well as in the email sent to the Members.

Manner of registering/updating email addresses:

- Members holding shares in physical mode are requested to update their email addresses by writing to the Company / RTA with details of Folio Number and attaching self-attested copy of PAN Card and Aadhaar at mpdlc@yahoo.com or adlcorp.secretary@adlindia.in.
- Members holding shares in dematerialized mode, are requested to register / update their email address with their Depository Participants.

The Special Resolution, if approved, shall be deemed to have been passed on the last date of e-voting i.e. 26th December, 2024. The Results of the remote e-voting will be announced on or before Saturday, 28th December, 2024. The same will be displayed at the Registered Office and hosted on the Company's website and communicated to the Stock Exchanges where the equity shares of the Company are listed.

In case Members have any queries regarding login / e-voting, they may send email to evoting@nsdl.com or call at 022-4886-7000. Alternatively, members may also get in touch with the Company Secretary at adlcorp.secretary@adlindia.in or Tel.: 033-2262-8436/8456/8492.

By Order of the Board of Directors
For Albert David Limited
Sd/-
Lalit Lohia
Place : Kolkata
Date : 26th November, 2024
Company Secretary & Compliance Officer
[ACS-23995]